Unstarred Questions

## Increase in cyber crimes in the country

- 372. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that there is considerable increase in cyber crimes across the country;
  - (b) if so, the details of the cyber crimes State-wise during last three years;
  - (c) the steps taken by Government to effectively tackle the cyber crimes;
- (d) whether Government held any consultation with State Government including the State of Tamil Nadu in this regard; and
  - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Details are given in the Statement (See below).

- (c) to (e) The steps taken by the Government to tackle the cyber crimes are as under:
  - (i) The Information Technology Act, 2000 provides a comprehensive legal framework to address the issues connected with cyber crime.
  - (ii) Cyber Crime Cells have been set up in all States and Union Territories for reporting and investigation of Cyber Crime cases.
  - (iii) Government has set up cyber forensic training and investigation labs in the States of Kerala, Assam, Mizoram, Nagaland, Arunachal Pradesh, Tripura, Meghalaya, Manipur and Jammu and Kashmir for training of Law Enforcement and Judiciary in these States.
  - (iv) Industry associations such as Data Security Council of India (DSCI), NASSCOM, Cyber Forensic Labs, set up in certain States, have taken up tasks of awareness creation and training programmes on Cyber Crime investigation.
  - (v) Academia like National Law School, Bangalore and NALSAR University of Law, Hyderabad are also engaged in conducting several awareness and training programmes on Cyber Laws and Cyber Crimes for judicial officers.
  - (vi) Number of cyber forensics tools for collection, analysis, presentation of the digital evidence have been developed indigenously and such tools are being used by Law Enforcement Agencies.

- (vii) Indian Computer Emergency Response Team (CERT-In) and Centre for Development of Advanced Computing (CDAC) are involved in providing basic and advanced training to Law Enforcement Agencies, Forensic labs and judiciary on the procedures and methodology of collecting, analysing and presenting digital evidence.
- (viii) Government has formulated a set of investigation manuals with procedures for Search, Seizure Analysis and Presentation of digital evidence in courts. The manuals have been circulated to Law Enforcement Agencies in all States.
- (ix) Department of Electronics and Information Technology (DeITY) is conducting programs to generate information security awareness. Specific books, videos and online materials are developed for children, parents and general users about information security which are disseminated through Portals like "www.infosecawareness.in", "www.secureyourelectronics.in" and "www.cert-in.org.in".

Statement

State/UT-wise cases registered(CR), cases charge sheeted(CS), cases convicted(CV), persons arrested(PAR), persons charge sheeted(PCS) and persons convicted(PCV) under total cyber crimes during 2012-2014

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2012							
1.	Andhra Pradesh	454	·		239		-
2.	Arunachal Pradesh	12	Œ	8	6	8	Œ
3.	Assam	28	£ <del>=</del>	-	5	-	:=
4.	Bihar	30	=	21	51	21	12
5.	Chhattisgarh	59	Œ	8	36	8	Œ
6.	Goa	32	:=		13		-
7.	Gujarat	78	=	21	80	21	12
8.	Haryana	182	15	<u>=</u> 0	162	ā	1 <del>.</del>
9.	Himachal Pradesh	20	-		25	-	: <b>-</b>
10.	Jammu and Kashmir	35	-	<u>=</u> 0	17	-	2
11.	Jharkhand	35	=	=1	11	-	=
12.	Karnataka	437	-	-0	80	-0	-
13.	Kerala	312	==	=	175	=	=

152 Written Answers to		[RAJYA SABHA]			Un	Unstarred Questions			
Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV		
14.	Madhya Pradesh	197	:=	-11	197	-	i=		
15.	Maharashtra	561	5=	-	407		3 <b>=</b>		
16.	Manipur	0	=	-	0	===	:=		
17.	Meghalaya	6	8 <b>-</b>		0	-11	8=		
18.	Mizoram	0			0				
19.	Nagaland	0	-	-0	0	=0	-		
20.	Odisha	27	12	<u>~</u> 0	6	20	12		
21.	Punjab	78	-	-	88	53	-		
22.	Rajasthan	154	-	21	94		-		
23.	Sikkim	0	-	<b>5</b> 0	0	<del></del>	<b>%≅</b>		
24.	Tamil Nadu	41	-	-	33	<b>#</b> 0	-		
25.	Telangana	20	·2	<b>2</b> 0	2	20	-		
26.	Tripura	14	-	-	10	-	: <del>-</del>		
27.	Uttar Pradesh	249	_	-	185	-	1 <u>4</u>		
28.	Uttarakhand	4	-	<b>5</b> 0	2		1 <del>5</del>		
29.	West Bengal	309	-	-	112	***	-		
	Total States	3354	2	<b>2</b> 0	2034	₩.	2		
30.	Andaman and Nicobar Islands	2	16	-	0	-	14		
31.	Chandigarh	33			5				
32.	Dadra and Nagar Haveli	0	:=	=1	0	-	ı <del>-</del>		
33.	Daman and Diu	0	-	<b>5</b> 0	0		-5		
34.	Delhi UT	84	-	-	28	***	-		
35.	Lakshadweep	0		<u>u</u>	0	<u>u</u>	7 <u>2</u>		
36.	Puducherry	4	:-		4	-1	:=		

123

3477

651

10

37

2071

3135

Total UTs

2013

1.

2.

Total (All India)

Andhra Pradesh

Arunachal Pradesh

Written Answers to		[27 A <sub>I</sub>	oril, 2016]		Unstan	Unstarred Questions 153		
Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV	
3.	Assam	154	:=	-	2	=:	:=	

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
3.	Assam	154	æ	-	2	=21	æ
4.	Bihar	139	3 <b>—</b>	21	229		-
5.	Chhattisgarh	101	-	<del></del> 0	50	<del></del> 0	
6.	Goa	58	=	-	11	=01	æ
7.	Gujarat	77	S=	<u>=</u> 0	65	<u>=</u> 9	-
8.	Haryana	323	=		194	. <del></del>	-
9.	Himachal Pradesh	28	:-	-0	13	-	-
10.	Jammu and Kashmir	46	22	220	16	<u>120</u>	# <u>2</u>
11.	Jharkhand	26	=	52	20	=21	=
12.	Karnataka	533	9 <b>-</b>	=	104	-	F=
13.	Kerala	383	-2	20	169	<u>20</u> 0	22
14.	Madhya Pradesh	342	-	53	177	53	-
15.	Maharashtra	907	9 <b>-</b>	=	603	-	F=
16.	Manipur	1	-	9	0	9	-
17.	Meghalaya	17	=	=:1	0	=21	.=
18.	Mizoram	0	=	받	0	-	=
19.	Nagaland	0	-	<del></del> 0	0	<del></del> 0	
20.	Odisha	104	=	=:1	62	=21	.=
21.	Punjab	156	=	받	133	-	=
22.	Rajasthan	297	=	<del></del> 0	151	<del></del>	4 <del>5</del>
23.	Sikkim	0	:-:		0	=0	:=
24.	Tamil Nadu	90	-	<u>u</u>	97	_	-
25.	Telangana	==	-	=1	-	<b>5</b> 4	=
26.	Tripura	14	76		13	=01	=
27.	Uttar Pradesh	682	-2	20	602	20	22
28.	Uttarakhand	27	-	=1	6	<b>5</b> 4	=
29.	West Bengal	342	76	-	209	=06	14
O CO	Total States	5508	H	9	3244	B	+
30.	Andaman and Nicobar Islands	18	£=	<b>5</b> 3	3	=2	i=
31.	Chandigarh	11	E	8	9		Œ

Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV
32.	Dadra and Nagar Haveli	0	.=		0	-8	ıə
33.	Daman and Diu	1	H	8	2	-	Ε
34.	Delhi UT	150	-	-	41	-	-
35.	Lakshadweep	O	s=	_	0	-	141
36.	Puducherry	5	H	Η.	2	-	H
	Total UTs	185	i <del>e</del>	=:	57		:=
	Total (All India)	5693	-	-	3301	21	121
2014*							
1.	Andhra Pradesh	282	90	9	236	116	10
2.	Arunachal Pradesh	18	0	0	2	0	O
3.	Assam	379	22	1	351	22	1
4.	Bihar	114	15	1	111	17	1
5.	Chhattisgarh	123	58	0	105	83	O
6.	Goa	62	5	1	14	9	2
7.	Gujarat	227	71	0	174	109	0
8.	Haryana	151	62	3	121	101	4
9.	Himachal Pradesh	38	14	0	16	36	O
10.	Jammu and Kashmir	37	3	0	4	3	0
11.	Jharkhand	93	24	0	57	29	O
12.	Karnataka	1020	118	2	372	177	2
13.	Kerala	450	168	12	283	209	13
14.	Madhya Pradesh	289	237	6	386	386	15
15.	Maharashtra	1879	445	3	942	641	3
16.	Manipur	13	1	0	3	1.	O
17.	Meghalaya	60	11	0	12	12	O
18.	Mizoram	22	4	0	4	4	О
19.	Nagaland	0	1	0	0	1	O
20.	Odisha	124	17	0	17	17	O
21.	Punjab	226	62	7	159	73	7
22.	Rajasthan	697	161	7	248	248	8

Written Answers to		[27 Apr	[27 April, 2016]		Unstarred Questions 155			
Sl. No.	State/UT	CR	CS	CV	PAR	PCS	PCV	
23.	Sikkim	4	0	0	2	0	0	
24.	Tamil Nadu	172	23	3	120	28	5	
25.	Telangana	703	61	1	429	80	1	
26.	Tripura	5	0	0	1	0	0	
27.	Uttar Pradesh	1737	267	7	1223	383	8	
28.	Uttarakhand	42	21	0	39	37	0	
29.	West Bengal	355	79	2	212	90	2	
	Total States	9322	2040	65	5643	2912	82	
30.	Andaman and Nicobar Islands	13	2	0	5	3	0	
31.	Chandigarh	55	24	6	45	24	8	
32.	Dadra and Nagar Haveli	3	0	0	1	0	0	
33.	Daman and Diu	1	1	0	2	2	0	
34.	Delhi UT	226	49	5	56	57	5	
35.	Lakshadweep	1	0	0	0	0	0	
36.	Puducherry	1	0	0	0	0	0	
	Total UTs	300	76	11	109	86	13	
	Total (All India)	9622	2116	76	5752	2998	95	

Source: Crime in India.

Disposal of cases/persons by police/courts may includes cases/persons of previous years also.

Note: 1981 includes SLL offences also along with the IT Act and IPC crimes.

## International organisations inducting Indian youth for terrorist activities

†373. DR. SANJAY SINH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether international organisations are inducting Indian youth and instigating them to take part in terrorist activities;
- (b) if so, the number of such cases which have come to light during the last three years and the current year and the action taken thereon; and

<sup>†</sup> Original notice of the question was received in Hindi.